

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 502 of 2020

IN THE MATTER OF:

Satish Chand Gupta

...Appellant

Versus

Servel India Pvt. Ltd.

...Respondent

Present:

For Appellant : Mr. Siddhant Buxy, Advocate

O R D E R
(Through Virtual Mode)

14.07.2020 Notice directed against the Respondent has been returned back. Learned counsel for the Appellant submits that since 'Interim Resolution Professional' has taken charge, he would be providing particulars including the *e mail* address and Mobile No. of the 'Interim Resolution Professional'. The same be done within two days. Let Notice be sent to the 'Interim Resolution Professional' representing the Respondent (Corporate Debtor) through any available electronic mode.

List the matter on **7th August, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/